

I have written to the State Governments to bring these suggestions to the notice of all elected legislators so that they immediately involve themselves with the setting up of these committees. I have also asked them to direct the District Collectors to help in the formation of such committees.

Checking prices and policing those who try to take advantage of shortages to fleece the people is a non-partisan task. I would urge all Members of Parliament to help the government in this effort.

12.55 hrs.

MATTERS UNDER RULE 377—contd.

(iii) FAMINE CONDITIONS IN NORTH BIHAR DUE TO FAILURE OF RAINS

MR. SPEAKER : I have overlooked one notice under Rule 377. Mr. (Hukmda) Narain Yadav may please speak.

श्री हुकम देव नारायण यादव (मधुबनी) : अध्यक्ष महोदय, मैं कई दिनों से इस प्रश्न को उठाने का प्रयास कर रहा था। यह बड़ी आश्चर्यजनक बात है कि जब दक्षिण बिहार में बाढ़ आती है तो उत्तर बिहार में सूखा पड़ता है और जब उत्तर बिहार में बाढ़ आती है तो दक्षिण बिहार में सूखा पड़ता है। इस समय दक्षिण बिहार में पानी बरस रहा है, लेकिन उत्तर बिहार में जो हमारे नेपाल का सीमावर्ती क्षेत्र है, दरभंगा, मधुबनी में अकाल पड़ रहा है। मेरे पास लगातार वहाँ से टेलीग्राम आ रहे हैं, चिट्ठियाँ आ रही हैं, टेलीफोन पर भी लोगों ने सूचना दी है—पानी न बरसने के कारण धान की खेती आबाद नहीं हो रही है। एक भी स्टेट ट्यूब-वैल चालू नहीं है। एमर्जेन्सी के दौरान जितनी नालियाँ बननी थीं, उन का सीमेंट ठेकेदार चुराकर ले गये। कमला एक्सीकट योजना के अन्तर्गत जो नहरें बनीं उन में पानी नहीं है, क्योंकि नदी में ही पानी नहीं है। तमाम कृषक, खेतिहर मजदूर बेकार हो जाने के कारण गाँव छोड़ कर भाग रहे हैं। सरकारी गोदामों में गल्ला नहीं है। जो मजदूर खरीद कर खायेंगे—उन के पास इतनी क्रय-शक्ति

नहीं है कि वे खरीद कर खा सकें। भयंकर भुखमरी की स्थिति पैदा हो गई है, उन के घर का भ्रम समाप्त हो रहा है। इस लिये मेरा निवेदन है कि केन्द्र सरकार जल्द से जल्द एक टीम वहाँ भेजे, जो उस इलाके में जा कर जांच करे, क्योंकि बिहार सरकार के पास इतनी कुव्वत नहीं है कि वह इस स्थिति का मुकाबला कर सके।

मैं एक बात साफ़ तौर से कहना चाहता हूँ—हर पांच साल बाद हिन्दुस्तान पर अकाल की छाया पड़ती रही है। आप 1947 से लेकर आज तक देख लीजिए,—1947, 1952, 1957, 1962, 1967, 1972, और अब यह 1977 निश्चित रूप से हिन्दुस्तान में अकाल का वर्ष है जिसका प्रारम्भ मधुबनी और दरभंगा से हो चुका है। इस आने वाले अकाल को रोकने के लिए सरकार को अभी से सक्षम होना चाहिए। आज दरभंगा, मधुबनी अकाल की लपेट में आ गए हैं, वहाँ पर लोग भूख से मरने जा रहे हैं। यदि जल्दी कार्यवाही नहीं होगी तो हज़ारों लोगों की जानें वहाँ जाने वाली है। इस लिए मैं सरकार का ध्यान इस ओर आकृष्ट करना चाहता हूँ कि सरकार जल्दी से उन की जिन्दगी की हिफ़ाज़त के लिए कार्यवाही करे, जिस से वहाँ की खेती आबाद हो सके और उन लोगों को राहत मिल सके।

12.58 hrs.

BUSINESS ADVISORY COMMITTEE
FOURTH REPORT

The Minister of Parliamentary Affairs and Labour (Shri Ravindra Varma) :
Sir, I beg to move :

“That this House do agree with the Fourth Report of the Business Advisory Committee Presented to the House on the 27th July, 1977.”

SHRI JYOTIRMOY BOSU :
(Diamond Harbour) Sir, you will kindly recollect that in the Business Advisory Committee we agreed finally to list two other discussions, about the housing problem in Delhi which was raised by Mr. Kanwarlal Gupte and about Sundarbans.

MR. SPEAKER : We said we would consider at the next Meeting.

The question is :

“That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 27th July 1977.”

The motion was adopted.

SHRI P. K. DEO (Kalahandi) : Sir, about the legislative part, I would like to draw your attention to Rule 343. Rule 343 says :

“No member shall anticipate the discussion of any subject of which notice has been given provided that in determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time.”

MR. SPEAKER: You are referring to Lokpal Bill ? I have examined your letter.

SHRI P. K. DEO : Let me finish my submission. I also draw your attention to rule 66 which says :

“A Bill, which is dependent wholly or partly upon another Bill pending before the House, may be introduced in the House in anticipation of the passing of the Bill on which it is dependent

Provided that the second Bill shall be taken up for consideration and passing in the House only after the first Bill has been passed by the Houses and assented to by the President.”

Rule 67 deals with identical Bills.

13 hrs.

I am glad that the Home Minister is going to introduce a Bill under the name Lokpal Bill but these rules which I quoted, act as an estoppel, before he introduces his Bill. My Bill is a baby of the present Prime Minister when he acted as the Chairman of the Administrative Reforms Commission. It is a carbon copy of that Bill, and that Bill is being partly discussed. It is coming for discussion tomorrow and it will also be disposed of tomorrow, as only 2 hours have been allocated for it. Taking into consideration

all these factors, I submit that we should not break the various rules which have been enshrined in this book. I submit that heavens will not fall if the Home Minister introduces the Bill on Monday, after my Bill is disposed of.

MR. SPEAKER : I have examined the scope of both the Bills. The two Bills are not identical. The point of order is over ruled. No further submissions are allowed.

SHRI P. K. DEO : My Bill may be improved upon by the Home Minister.

13.02 hrs.

LOKPAL BILL*

THE MINISTER OF HOME AFFAIRS SHRI CHARAN SINGH : I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith.

SHRI ANNASAHEB GOTKHINGDE (Sangli) : I want to say something.

MR. SPEAKER: You have written to me but your objections are unsustainable. you can move an amendment to the Bill.

SHRI ANNASAHEB GOTKHINGDE: I have followed it. Let me put my views before the House.

MR. SPEAKER : Are you opposing the motion ?

SHRI JYOTIRMOY BOSU (Diamond Harbour) : The rules are clear. If there is legislative incompetence, he can raise it.

SHRI ANNASAHEB GOTKHINGDE : Why should the hon. Member interrupt me ?

The Speaker has allowed me. It is quite clear (Interruptions)

MR. SPEAKER : Let us see the rules. The proviso to rule 72 says :

“provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon.”

Mr Gotkhinde, you say that the Leader of the Opposition is not consulted.